

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 12/(2004-2009)
NEW DELHI DATED THE 21ST DECEMBER , 2004

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Paragraph 1.1, 2.1, 2.4 and 2.29 of the Foreign Trade Policy, 2004-2009, the Central Government hereby makes the following amendments in the Table B of Schedule 2 of ITC(HS) Classifications of Export and Import items, 2004-2009:-

- (i) In Chapter 2 captioning “Meat and Edible Meat Offal” the following Note 6 may be inserted after Note 5
- “ Export of meat and meat products will be allowed subject to the exporter furnishing a certificate to the customs at the time of export that the above items have been obtained/sourced from an abattoir/ meat processing plant registered with APEDA.”
- (ii) In Column No.6 i.e. “Nature of Restriction”, condition No. 2 in respect of entries at Sl. No. 19 and 23 and condition No. (1) in respect of entries at Sl. No. 20,21,22,24 and 25 may be amended to read as follows:

Existing Entry

Nature of Restriction

Quality Control and Inspection under Note 3 and 4 above are required

Amended Entry

Nature of Restriction

Quality Control and Inspection under Note 3 and 4 respectively as well as condition stipulated at Note 6 above are required to

be fulfilled.

2. This issues in Public interest.

Sd/-

(K.T. CHACKO)

DIRECTOR GENERAL OF FOREIGN TRADE
AND EX- OFFICIO ADDITIONAL SECRETARY TO THE GOVT OF INDIA

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